

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 313**  
**CA-218/2021**  
**IN**  
**CP.CAA-80/ND/2019**

**IN THE MATTER OF:**

M/s. Morelle Dealers LLP & Ors.

.... Petitioner/Applicant

**Order u/S. 60 to 62 of Companies Act, 2013**

**Order delivered on 08.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Ashish Middha, Adv.

For the Respondent :

**ORDER**

**CA-218/2021**

Due to the technology problem on the side of the Applicant, we cannot hear the matter.

Ld. Counsel for the Applicant is at liberty to appear physically on the next date of hearing if he so desire.

List the matter **on 23.09.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay